

**Mr. Speaker :** I have allowed him four questions.

### HIGHER SECONDARY SCHOOLS

**\*1521. Th. Lakshman Singh Charak :** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 194 on the 23rd February, 1956 and state the number of high schools that have been converted into Higher Secondary Schools during 1955-56?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) :** The information is being collected from the State Governments and will be furnished later.

**Th. Lakshman Singh Charak :** May I know if the Universities of Punjab and Kashmir had also agreed to the introduction of this higher secondary system of education and, if so, from which date do they propose to take action in the matter?

**Dr. M. M. Das :** I want notice.

### SHRI RAM KRISHNA DALMIA

**\*1523. Shri L. N. Mishra :** Will the Minister of Finance be pleased to refer to the reply given to my Short Notice Question No. 1 on the 28th November, 1955 and state whether charges against Shri Ram Krishna Dalmia have been finally drawn up?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) :** Not yet, Sir. The case is still under investigation.

**Shri L. N. Mishra :** May I have some idea of the special factors which are causing abnormal delay in the framing of the charge-sheet in this case?

**Shri M. C. Shah :** There is no delay. The investigations are going on and the investigations will still take some time, and thereafter the police will do the needful.

**Shri Feroze Gandhi :** When could we expect this case to come before the court?

**Shri M. C. Shah :** We have been informed by the Special Police Establishment that they will yet require about two months to complete the investigations.

**Shri Feroze Gandhi :** Not more !

### औद्योगिक वित्त निगम

**\*१५२४. श्री के० सी० सोधिया :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या औद्योगिक वित्त निगम द्वारा सोदपुर ग्लास वर्क्स के भंडारों पर ठीक ढंग से नियंत्रण न रखने सम्बन्धी अनियमितताओं के बारे में जैसा कि वर्ष १९५३-५४ के लिये भारत औद्योगिक वित्त निगम के लेखाओं की लेखा परीक्षा रिपोर्ट के परिशिष्ट 'क' के पैरा च(३) में बताया गया है, कोई जांच की गई है; और

(ख) यदि हां, तो उसका क्या परिणाम निकला है ?

**राजस्व और प्रतिरक्षा व्यय मंत्री (श्री अरुण चन्द्र गृह) :** (क) जी, हां ।

(ख) औद्योगिक वित्त निगम ने चार्टर्ड एकाउण्टेंट्स ऐण्ड आडिटर्स की एक फर्म द्वारा इस विषय की जांच करायी थी । वह फर्म इस नतीजे पर पहुँची कि सामान की कथित कमी वास्तव में कभी नहीं थी, बल्कि उस स्वाभाविक हानि का परिणाम थी जो आठ वर्ष के नुकसान और ह्रास के कारण हुई ।

**Shri K. C. Sodhia :** Were not these factors taken into consideration by the auditor who raised the objection?

**Shri A. C. Guha :** There was no physical stock-taking of that company for the last eight years, and the company was not under the control of the Industrial Finance Corporation. The Industrial Finance Corporation took over control sometime in 1951, and stock-taking was done in that year. But previous to that, for eight years, there was no physical stock-taking.

**Mr. Speaker :** Shri Mathew—I find he is absent. Shri Dasaratha Deb—absent. Shri Ramananda Das—absent.

I would not allow the printing of the answers to those questions when the hon. Members who have tabled those questions are not here and have not even given the authority to other hon. Members to put those questions. Therefore, hereafter, the answers to questions tabled by hon. Members who are neither present in the House nor have instructed other hon. Members to put those questions will not be printed. It is their carelessness and indifference, and I am not going to allow the answers in those cases to be printed or circulated.

**Shri Kamath:** On a point of order. Under the rules, they become unstarred questions which are provided with answers, and they are printed. Please read those rules before you decide the matter. It is very high-handed.

**Mr. Speaker:** The hon. Members who table the questions do not even care to authorise other Members to put those questions. They are so indifferent. I will try and see how those rules can be accepted as they are. I can, under certain circumstances, waive the rules also and suspend those rules and I will take the decision of the House. I do not think any hon. Member will accuse me of being high-handed even if the small measure of not authorising any other hon. Member for putting those questions is not adopted. The hon. Members who have given notice of the questions do not care to be here and they have not even instructed other Members to put those questions. I cannot see how they can be reprimanded otherwise than by not printing those answers.

**Shri Bhagwat Jha Azad:** We have the right to put questions and we expect the answers. Sometimes we get some urgent work and so we go away. But it does not mean that those questions should not be printed. Your suggestion that they should not be printed is wrong. We oppose it.

**Shri V. P. Nayar:** I request you to see that those questions which are put to certain Ministries are answered

by those representatives of such Ministries themselves and not by others.

**Mr. Speaker:** Order, order.

#### LOSS OF GOVERNMENT SECURITIES

**\*1528. Dr. Rama Rao:** Will the Minister of Finance be pleased to refer to his speech on the Life Insurance (Emergency) Provisions Bill on the 29th February, 1956 and state the nature of action that has been taken so far against the persons who were connected with the missing funds and Government Securities of certain Life Insurance Companies mentioned in the speech?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** The persons who were suspected of having been connected actively with the missing funds and Securities have been arrested. Further investigation is proceeding in the matter.

**Dr. Rama Rao:** How many have been arrested and may I know whether the enterprising gentleman who quoted a forged bank certificate has also been arrested?

**Shri M. C. Shah:** In the case of one company, the Presidency Life Insurance Co., Ltd., two persons have been arrested—Shri N. J. Gor, Managing Director, and Shri D. D. Eklahre, Chief Accountant. In another company, the Palladium Assurance Co. Ltd., Calcutta, the Managing Director, Shri H. C. Naug, and the Secretary Shri Krishna Lal Paul, have been arrested. Then, in a third company, Bangalakshmi Insurance Co., Ltd., Calcutta, the C. I. D. have arrested Shri Debidas Ray, the General Manager and Director-in-charge of the company. Then there is another company, The Adarsha Bima Co., Ltd. There, the Managing Director is absconding and the accountant of the company, Shri Satrujit Singh, has been arrested.

**Shri Feroze Gandhi:** What is the name of the absconding person?

**Shri M. C. Shah:** The name of the absconding person is, Sardar Narbada Prasad, M. L. A.